

Form A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DIRECT NEWS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	DIRECT NEWS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	22 nd December, 2006
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN :U70101DL2006PTC279928
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: B-116, Ground Floor Okhla Industrial Area, Phase-I New Delhi . India-110020
6.	Insolvency Commencement date in respect of corporate debtor	30 th September, 2019 (Date of receipt of order through E-mail by IRP:- 01 st October, 2019)
7.	Estimated Date of closure of insolvency resolution process	28 th March, 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Sanjeev Gupta Regn. No - IBBI/IPA-001/IP-P-01575/2018-2019/12408
9.	Address and Email of the Interim Resolution Professional as registered with the Board	307, Laxmideep Building, Plot No-9, District Centre, Laxmi Nagar, Delhi-110092 Email Id: fcasanjeev@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	307, Laxmideep Building, Plot No-9, District Centre, Laxmi Nagar, Delhi-110092 Email Id: cirp.directnews@gmail.com
11.	Last Date of Submission of Claims	14 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available)
14.	(a) Relevant Forms and	Web link: https://www.ibbi.gov.in/home/downloads



Sanjeev Gupta

(b)Details of authorized representatives are available at:-	Not Applicable (As per information available)
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Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of **Direct News Private Limited** on 30th September, 2019.

The creditors of **Direct News Private Limited** are hereby called upon to submit their claims with proof on or before **14th October, 2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class Home Buyers (Real Estate Investors) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Date : 02.10.2019
Place : New Delhi

Interim Resolution Professional in the matter of Direct News Private Limited
Regd. No. IBBI/IPA-001/IP-P-01575/2018-2019/12408